

(c) (i) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1374/77].

(d) (i) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.

(2) Three statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (a), (b) and (c) of item (1) above. [Placed in Library. See No. LT-1375/77].

INTERIM AND FINAL REPORTS OF INDIRECT TAXATION ENQUIRY COMMITTEE AND AN EXPLANATORY NOTE

SHRI H. M. PATEL: I beg to lay on the Table—

(1) A copy of the Interim Report of the Indirect Taxation Enquiry Committee (April, 1977).

(2) A copy of the Final Report (Part I) of the Indirect Taxation Enquiry Committee (October, 1977).

(3) An explanatory note (Hindi and English versions) giving reasons for not laying simultaneously the Hindi versions of the above reports and also explaining that no decision has yet been taken regarding implementation of the recommen-

dations contained in Part I of the Final Report. [Placed in Library. See No. LT-1376/77].

12.08 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1977 agreed without any amendment to the Companies (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 13th December, 1977."

12.09 hrs.

श्री रामानन्द तिवारी (बक्सर) : अध्यक्ष महोदय अपनी बात कहने के पहले और इस ध्यानाकर्षण प्रस्ताव को पेश करने के पहले मैं आपके माध्यम से सरकार से एक निवेदन करना चाहता हूँ। मैं पूछना चाहता हूँ कि क्या कारण है कि राष्ट्र भाषा हिन्दी की इतनी उपेक्षा की जा रही है। मैंने ध्यानाकर्षण प्रस्ताव हिन्दी में दिया था लेकिन मुझे बहुत दुख के साथ कहना पड़ता है कि इसका जवाब मुझे अंग्रेजी में मिला है। अभी जो प्रदर्शनी हुई थी उस में भी हर जगह अंग्रेजी का बोलवाला था। अभी जो मेरा ध्यानाकर्षण का प्रस्ताव था उसका भी जवाब मुझे अंग्रेजी में आया है। पिछली सरकार तीस साल तक हिन्दी की उपेक्षा करती रही और उसको हम गालियाँ देते रहे।

[श्री रामानन्द तिवारी]

लेकिन हमारा भी भाष्य चलन उसी रूप में हो रहा है। भाष्य भी हम अपनी भाषा की उपेक्षा कर रहे हैं।

MR. SPEAKER: Why was the Hindi version not made available?

गृह मंत्री (श्री चरण सिंह) : अध्यक्ष महोदय, यह मेरा दोष है, मैं अपना कसूर मानता हूँ और अब मिनिस्ट्री से पूछूंगा। मैं मानता हूँ कि यह हिन्दी में होना चाहिये था।

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INCREASE IN THE TERRORIST ACTIVITIES OF ANAND MARG DURING THE LAST ONE YEAR

श्री रामानन्द तिवारी (बक्सर) : अध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में वक्तव्य दें।

“प्रधान मंत्री के इस रहस्यीयघाटन कि आनन्दमार्गियों द्वारा उनके पास उनकी हत्या करने के धमकी भरे पत्र भेजे जा रहे हैं, विशेष मंत्री के वक्तव्य जिसमें उन्होंने आनन्द मार्ग की गति-विधियों को आतंकवादी और गैर-जिम्मेदाराना बताया है और गत वर्ष के दौरान आनन्द मार्ग की आतंकवादी गतिविधियों में वृद्धि के कारण उत्पन्न देश में व्यापक चिन्ता के समाचार की ओर गृह मंत्री का ध्यान दिलाता हूँ।”

SHRI K. LAKKAPPA (Tumkur) : Sir, with your permission I want to

say that a full discussion is very necessary on the terrorist activities of Anand Margis. These are going on on a large scale....

MR. SPEAKER: Please sit down. Let the Home Minister read out the statement.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) : Mr. Speaker, Sir, with your permission. I would first read out my statement in English. In fact, I have got only the English version. Then I will translate it into Hindi. Sir, threatening letters are being received from the Anand Marg and its allied organisations abroad demanding the release of its Founder-Head Shri P. R. Sarkar alias Anandmurti. On 15th November the Minister of External Affairs had made a statement in the other House furnishing details of attacks on our personnel and damage to property in various stations abroad.

As the members of this House are no doubt aware, Shri P. R. Sarkar was arrested in December, 1971 on charges of conspiracy to commit and abetment of murder of 6 followers of the Anand Marg who had allegedly defected from the organisation. Chargesheet was filed against Shri Sarkar and others in May, 1972 in a Patna Court. The Magistrate committed the case to the Court of Sessions for trial in November, 1972. Shri Sarkar was found guilty of the offences of criminal conspiracy to commit murder, abetment of murder and abetment of the offence of causing disappearance of evidence and sentenced to undergo rigorous imprisonment for life. An appeal against the judgment of the Sessions Court is subjudice before the Patna High Court. In these circumstances, there can be no question of Shri P. R. Sarkar's release. The law will have to take its course. It is in this context that terrorist activities have been resorted to by the followers of Shri P. R. Sarkar in an attempt to coerce the Government to release him. Almost all the threats received so far purport to emanate